

**GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP**

LOK SABHA

**UNSTARRED QUESTION NO.265
TO BE ANSWERED ON 05.02.2018**

INFRASTRUCTURE FACILITIES IN ITIs

**265. SHRIMATI ANJU BALA:
SHRI B. SRIRAMULU:
SHRI TEJ PRATAP SINGH YADAV:**

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether thousands of Industrial Training Institutes (ITIs) were given clearances to provide critical training under the Skill India programme despite having inadequate infrastructure and facilities as mentioned by a parliamentary panel in its recent report and if so, the details thereof and the reaction of the Government thereto;
- (b) whether during the period 1950-2012, 6624 ITIs were set up, but the Quality Council of India (QCI) in four years accredited 6,729 ITIs without following due process in inspection resulting into poor performance of ITIs and if so, the details thereof and the Government's reaction thereto; and
- (c) whether there is need to review the existing civil infrastructure norms and affiliation procedures for setting up new ITIs and if so, the details thereof and the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF
SKILL DEVELOPMENT AND ENTREPRENEURSHIP
(SHRI ANANTKUMAR HEGDE)**

- (a) & (b) Quality Council of India (QCI) accredited about 6729 applications which included new ITIs (around 3566) and addition of Trade/Units in the existing ITIs. It is true that QCI did not follow the process in right earnest and compromised with quality of inspection and accreditation process. These derelictions were found during inspection(s) of few ITIs carried out by DGT teams (provision of 5% inspection for verification on random basis available in the clause of MoU with QCI).

The details include deficiencies in machinery & equipment, Institutes accredited without completion of buildings, two ITIs running in same premises, assessment work conducted by single assessor, without proper due diligence for safety norms. All these details have been mentioned in the parliamentary panel's recent report.

Some of the actions initiated by the Government include:

- Some ITIs found non-adhering to the NCVT norms have been processed for de-affiliation as per de-affiliation procedure laid down under NCVT.
 - An independent agency, Indian Institute of Public Administration (IIPA) assigned by DGT for the task to evaluate ITI accreditation work of QCI. They have submitted draft report to DGT.
 - The proposals rejected by the QCI for non-conformity (NCs) generated by QCI forwarded to State Directorates for review/compliance of these NC's. After receiving the proposals from State Directorates the same to be placed before NCVT Sub-Committee for consideration.
 - A letter from DGT to all States exhorting them to follow all safety norms pertaining to electric connections/wiring and earthing prior to admission in ensuing academic session.
- (c) In order to address the emergent need to review the existing civil infrastructure norms and affiliation procedures for setting up new ITIs; NCVT has revised existing affiliation norms for civil infrastructure, affiliation procedure, tools equipment and machinery infrastructure; in consultation with the expert committees, trade experts, industry, academia and also the State Government(s). The affiliation for the ITIs to be set up now onwards, would be according to these new norms. These new norms have been notified as "Affiliation Norms for ITIs - 2017" on dated 09.01.2018.
